



RRD/RD-III//AB/2649/9170/2026

August 14, 2026

**Order for Remittance of attached amount**

Attachment Proceeding Nos. 15544 and 15545 of 2026  
Recovery Certificate No. 9170 of 2026

To,  
**The Principal Officer / Chairman & Managing Director / CEO**  
**All Banks and Mutual Funds in India**

1. It may be recalled that the Recovery Officer vide the subject attachment proceedings in Recovery Certificate No. 9170 of 2026 had directed attachment of Bank accounts, Demat Accounts and Mutual Fund folios of **Girish Kantilal Parmar (AUDPP6127A) ["Defaulter"]** against the total due of **Rs.6,37,000.00/-** (Rupees Six Lakh Thirty-Seven Thousand only) with further interest, all costs, charges and expenses, etc.
2. Whereas, Notice of Demand dated **24.06.2026** has been sent to Defaulter and Notice of Attachment of Bank Accounts, Demat Accounts and Mutual Fund folios dated **13.07.2026** has been issued to you.
3. Whereas the current liabilities/dues from the Defaulter as on date is an amount of **Rs.6,49,000/-** (Rupees Six Lakh Forty-Nine Thousand only).
4. Accordingly, you are hereby directed to remit the amount to the extent of dues mentioned **in para 3** above lying in the account of the Defaulter with your Bank/ redeem the units in the folios held by the Defaulter with your Mutual Fund to the extent of dues mentioned **in para 3** above, forthwith to SEBI by way of direct credit through EFT/NEFT/RTGS to A/c No. **SEBIRDPEN9170 of ICICI Bank, IFSC Code: ICIC0000106** immediately and intimate the remittance details by email to [akashb@sebi.gov.in](mailto:akashb@sebi.gov.in) / [refunddiv@sebi.gov.in](mailto:refunddiv@sebi.gov.in) in the format as given in table below:

|                                             |  |
|---------------------------------------------|--|
| Case Name and Recovery Certificate Number : |  |
| Name of Payee :                             |  |
| Date of Payment:                            |  |
| Amount Paid :                               |  |
| Transaction No. :                           |  |
| Bank Details from which payment is made :   |  |

*Note: In the absence of confirmation of e-payment as per the above format, the credits made will not be accounted towards the dues.*





5. If the defaulter is not having any type of account/folios with you, the same need not be informed to SEBI.
6. This direction is issued in exercise of powers conferred under section 28A of the SEBI Act, 1992 as amended by the Securities Laws (Amendment) Act, 2014 r/w section 220 to 227, 228A, 229, 232, the Second and Third Schedules to the Income-tax Act 1961 (43 of 1961) and the Income-tax (Certificate Proceedings) Rules, 1962 of the Income-tax Rules.

Given under my hand and seal at Mumbai on this 14<sup>th</sup> day of August, 2026.



**RECOVERY OFFICER**

**JAYEETA RAY**

जईता रे

Dy. General Manager & Recovery Officer  
उप महाप्रबंधक एवं वसूली अधिकारी  
Securities and Exchange Board of India  
भारतीय प्रतिभूति और विनिमय बोर्ड  
Mumbai  
मुंबई

**Copy to:**

**Girish Kantilal Parmar (AUDPP6127A)**

**Address : 70 Sindhvainagar Society Near Ctm Cross  
Road Amraiwadi Ahmedabad Gujarat India - 380026.**